

JUDICIAL ACADEMY, ASSAM & NEJOTI

SCHEDULE OF THE SKILL DEVELOPMENT PROGRAMMEE OF PUBLIC PROSECUTORS/ADDITIONAL PUBLIC PROSECUTORS/ASSISTANT PUBLIC PROSECUTORS OF KARIMGANJ, HAILAKANDI, CACHAR AND DIMA HASAO TO BE HELD AT CONFERENCE HALL OF THE DC, SILCHAR, CACHAR ON 20.12.2015.

TIME	EVENT	
09:30 AM – 10:00 AM	REGISTRATION AND BREAKFAST	
10.00 A.M – 10.05 AM	Welcome Address by Mr. Kamalendu Choudhury, District & Sessions Judge, Cachar	
10:05 AM – 10:15 AM	Inauguration of the Training Programme By Hon'ble Mr. Justice (retd.) A.C. Upadhyay Director, Judicial Academy, Assam & NEJOTI	
TIME	TOPIC	RESOURCE PERSONS
10:15 AM – 11.45 AM	(a) Role, position and duty of a Public Prosecutor and Section 24 of the Cr.P.C.	Justice A.C. Upadhyay Director, Judicial Academy
11:45 AM – 01:00 PM	Manner of conducting a Criminal Trial: (a) Appearance by Public Prosecutors (Section 301 Cr.P.C.) (b) Manner of recording evidence in the Criminal Trial; (c) How and when to declare a witness hostile; (d) Dock Identification; (e) GD Entry of FIR; (f) Leading Questions; (g) Composition of offences and withdrawal from prosecutions; (h) Power to the summon material witness, or examine person present (Section 311 Cr.P.C.); and (i) Power to postpone or adjourn proceedings (Section 309 Cr.P.C.)	Mr. C. Chaturvedy Research Officer Judicial Academy, Assam Mr. R.A. Tapadar Joint Director (Officiating) Judicial Academy, Assam
01.15 PM – 01.45 PM	LUNCH BREAK	

01.45 PM – 03.00 PM	<p>An overview of important provisions of Cr.P.C.</p> <p>(a) Framing of charge;</p> <p>(b) Issuance of summons, proclamation and attachment;</p> <p>(c) Trial of persons of unsound mind;</p> <p>(d) Section 291 Cr.P.C.-Deposition of medical witness;</p> <p>(e) Relevant provisions of bail in the Cr.P.C., cancellation of bail, and proceedings against surety;</p> <p>(f) How to deal with bail application relating to offences under special statutes;</p> <p>(g) How to conduct Misc. Applications like bail, Zimma, Disposal of property;</p>	<p>Mr. K. Choudhury, District & Sessions Judge, Cachar</p>
03.00 PM – 03.15 PM	TEA BREAK	
03:15 PM -04:30 PM	<p>An overview of relevant provisions of the Indian Evidence Act:</p> <p>(a) Section 6 of Indian Evidence Act-Res-gestae; and</p> <p>(b) Section 8 of Indian Evidence Act – Motive, preparation and previous or subsequent Conduct of accused.</p> <p>(c) Dying Declaration;</p> <p>(d) Presumptions under the Indian Evidence Act;</p> <p>(e) Refreshing memory (Section 159 of Indian Evidence Act);</p> <p>(f) Questions Lawful in cross-examination (Section 146 of Indian Evidence Act with special reference to its proviso.</p> <p>(g) Burden of proof and onus of proof</p>	<p>Justice A.C. Upadhyay, Director, Judicial Academy</p> <p>Mr. Bishnu Debnath, Member, MACT, Silchar</p>
04:30 PM -05:10 PM	OPEN INTERACTIVE SESSION	
05:10 PM -05:15 PM	VOTE OF THANKS	

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